

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/GT/2018

Subject : Approval of tariff for Kishanganga Hydro Electric Project (330 MW) for the period from anticipated COD of Unit-I and Unit-II to 31.3.2019.

Petitioner : NHPC

Respondent : Power Development Department & 2 Others

Date of hearing : 6.2.2019

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Piyush Kumar, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri A.K. Pandey, NHPC
Ms. Seema, NHPC

Record of Proceedings

The representative of the Petitioner submitted that the instant Petition is based on anticipated COD and anticipated project cost. The actual COD of Unit-I was 18.5.2018 and Unit II&III was 24.5.2018. He requested to allow tariff on the basis of capital cost as on 31.3.2018, which has been submitted. He submitted that the cost incurred from 1.4.2018 to COD will be submitted at the time of truing up after the closure of the financial year. He further submitted that in terms of the Order of the Commission dated 7.8.2018 in this Petition, the DIA report and RCE approved by CEA has been furnished.

2. None appeared on behalf of the Respondents. The Commission directed the petitioner to submit, on affidavit, the following additional information, with advance copy to the respondents, by 25.2.2019:

- a. Revised forms based on actual COD with editable soft copy.
- b. Minutes of meeting for Board Approval.
- c. Revised form 5-B showing break-up of the capital cost as per the format as on each COD. (The same has been submitted by the petitioner only as on the station COD.



- d. The audited station balance sheets since 1st infusion of the fund.
 - e. Calculation of the effective tax rate duly certified by the Auditor.
 - f. The statement duly certified by the Auditor showing reconciliation of the undischarged liabilities as per balance sheet as on the COD of each unit and with the amount of liabilities depicted in form 9E and 9F.
 - g. Documentary evidences/ correspondences from the banks with respect to the reset of rate of interests.
 - h. Auditor's certificate with respect to the financing charges claimed along with the documentary evidences.
3. The respondents shall file their replies on or before 5.3.2019 with advance copy to the petitioner, who shall file its rejoinder, if any, by 12.3.2019. Pleadings shall be completed by the parties within the due dates mentioned. No extension of time shall be granted for any reason whatsoever.
4. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

